

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 10
Appeal No.- 38/252/ND/2021

IN THE MATTER OF:

Exxim Investments and Acquisitions Pvt. Ltd. Vs ROC	...	Appellant
	...	Respondent

Order under Section 252.

Order delivered on 04.02.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Appellant :
For the ROC :
For the IT Dept. :

ORDER

New appeal filed under Section 252 of the Companies Act 2013 for the revival of the Company. Learned AROC states that they have not received the copy of the appeal. Let, copy be served during the course of the day to the ROC and Income Tax Department. ROC and Income Tax Department are directed to file reply within three weeks, with copy in advance to the other side.

List on 02.03.2021

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)